

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH; JODHPUR**

ORIGINAL APPLICATION NO. 89/2010

Date of Order: 25.03.2011

CORAM:

HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER

Prakash Chandra Bothra S/o Shri Chintamani Dass, aged about 58 years, b/c Oswal, R/o 208, Dhani Bazar, District Barmer.

Office Address: HO Churu (Postal Dept.) Dist. Churu, employed on the post of SPM.

...Applicant.

Mr. S.P. Singh, counsel for applicant.

VERSUS

1. Union of India through the Secretary, Government of India, Ministry of Communication, Department of Post, Dak Tar Bhawan, New Delhi.
2. The Director O/o Post Master General, Western Region, Jodhpur - 342001.
3. Superintendent of Post Offices, Barmer Division, Barmer - 344001.

... Respondents.

Mr. M.S. Godara, proxy counsel for
Mr. Vinit Mathur, counsel for respondents.

ORDER
(Per Dr. K.B. Suresh, Judicial Member)

Heard learned counsels for both the parties. The crux of the matter is that the applicant had refused to make payment of a recurring deposit (RD) i.e. type 'B' joint account, to either of its depositors and he insisted upon them to get signatures of both the parties and also insisted that the same will be done through cheque and it was alleged that he against the procedure harassed the depositors. The respondents would say that a



complaint was received against the applicant in this regard. They would further say that in joint 'B' type account, the amount can be withdrawn with the signature of either or both depositors and there is no need of signatures of both the parties at the time of withdrawal. The respondents would further say that disciplinary action was taken against the applicant and the order dated 31.12.2008 (Annex. A/1), whereby his next one increment was ordered to be withheld for six months without cumulative effect, has been passed in accordance with the rules on the subject after following due procedure of law.

2. After discussing at the bar it has come out that the said payment ought to have been paid to either of the depositors on the signature of either of the depositors and that even in spite of the fact that many husbands withdraws such amount without taking permission from the wife and as such I need not examine this question in elaborate detail. The applicant ought to have paid the said payment to either of the depositors strictly as per the rules, but he has failed to do so. Therefore, there is no ground which can be adequately challengeable in the Original Application. The Original Application, thus is dismissed. No order as to costs.

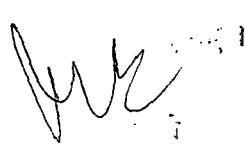

(DR. K.B. SURESH)
JUDICIAL MEMBER

21-6-16 दिनांक

मुख्य

09-6-16.

संकेत



प्रकरण
प्राप्ति क्रमांक, जोधपुर